NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.86/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2016

NAME OF THE PARTIES: Mr. Sadashiv S. Patil & Ors.

V/s. M/s. Warana-Agro Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Adv Chiray R. Sonicha Adv for all P. Sonicha

Pelitioners

CS Omkar V. Deosthale. AR for Respondent

Respondent

ORDER

C.P. 86/397-398/CLB/MB/2014

- 1. From the side of the Petitioner, Ld. Representative is present. From the side of the Respondent No.2, a new authorised representative is appointed. The newly appointed authorised representative has stated with full sense of responsibility that the matter shall be represented on the next date of hearing, if adjournment is granted.
- 2. On the last occasion i.e. 26th October, 2016, Petition in question was partly heard and the date for today was fixed to hear the arguments of the other side. However, the newly appointed Ld. Representative is not prepared for the arguments.
- 3. Past records of the Case have revealed that the Respondents either remained absent or non-cooperative for disposal of this Petition. If it happens in future, a cost shall be imposed.

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- The interim Orders passed shall remain in operation till the next date of hearing.
- 5. Considering the undertaking given by the newly appointed Ld. Representative, now the matter is adjourned to **6**th **January**, **2017**. Duly communicated to both sides.

Dated 25.11.2016

sd/-

Member (Legal)